

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-2130(ND)2019

CORAM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

DR. DEEPTI MUKESH
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2019

NAME OF THE COMPANY: M/s. Dynacon Projects Pvt. Ltd. V/s. M/s. Today Homes & Infrastructure Pvt. Ltd.

SECTION: 9 of IBC, 2016

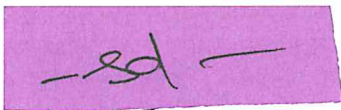
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Rishi Singh, Advocate

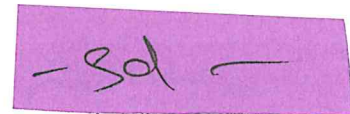
ORDER

CA-1609/19 is an interim progress report filed by the IRP annexing therewith the list of creditors and certificate of Constitution of CoC. The same is taken on record. Placing file along with the main application for further reference.

CA-1610/19 has been filed by IRP for confirmation of the appointment of AR for the class of creditors. Id. Counsel says that out of total 863 claim received of these Class of Creditors, 692 have selected the name of Mr. Kamlesh Kumar Gupta as AR of Home Buyers being the class of creditors. Written consent in form-AA is annexed with the application. The minutes of the first CoC meeting however, are not annexed with the application. Id. Counsel undertakes to file the same. To come up on 12th December, 2019.



(L.N. Gupta)
Member (T)



(Dr. Deepti Mukesh)
Member (J)